

**Central Administrative Tribunal
Principal Bench**

OA No.3388/2016

New Delhi, this the 04th day of October, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. V.N. Gaur, Member (A)**

Dr. A. Kamala Devi
Wife of Shri M. Upendranath
C-307, Prabha Apartments
Plot-11, Sector-23, Dwarka
New Delhi-110075. ..Applicant

(By Advocate: Shri Avneesh Garg)

Versus

1. National Institute of Labour Economics Research and Development, having its Office at Plot No.25, Sector-A-7 Institutional Area, Narela, Delhi-110040 Through its Director.
2. National Institution for Transforming India (NITI Ayog), Government of India, 6 Lodhi Estate, New Delhi-110003. Through its Chairman
3. Dr. Pitam Singh, Director (Admn.) National Institute of Labour Economics Research and Development having its Office at Plot No.25, Sector-A-7 Institutional Area, Narela, Delhi. ..Respondents

ORDER (ORAL)

Justice Permod Kohli, Chairman :-

From the cause title, we find that respondent No.1, i.e., National Institute of Labour Economics, Research and Development, against which the present Original Application

has been filed, is not a notified organization under sub section 2 of Section 14 of the Administrative Tribunals Act, 1985. Hence, the Tribunal does not have jurisdiction over such organization.

2. In this view of the matter, learned counsel for the applicant seeks to withdraw this OA with liberty to approach the jurisdictional forum. Prayer allowed. This OA is dismissed as withdrawn with liberty as aforesaid.

(V N Gaur)
Member(A)

(Justice Permod Kohli)
Chairman

/vb/